2026:AHC:226999

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - A No. - 18007 of 2026**

Azra Parveen And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

| | | |
|---|---|---|
| Counsel for Petitioner(s) | : | Narendra Kumar, Shobhit Singh |
| Counsel for Respondent(s) | : | C.S.C., Jay Prakash Singh |

**Court No. - 6**

**HON'BLE VINOD DIWAKAR, J.**

1. Heard learned counsel for the petitioners and learned Standing Counsel for the State-respondents.

2. The present writ petition has been filed seeking a direction to the respondent authorities to detach the petitioners from their duties as Booth Level Officers and not to interfere with the petitioners in the discharge of their duties as Assistant Teachers at Junior/Senior Basic Schools, in District Saharanpur

3. Learned counsel for the petitioners submits that the petitioners are working as Assistant Teachers at the said school. He contends that there is no provision in the terms and conditions of their service under which they can be assigned the duties of BLOs. It is further submitted that such assignment is contrary to Article 21-A of the Constitution of India, read with the provisions of the Right of Children to Free and Compulsory Education Act, 2009 and the Rules framed thereunder, as it diverts teachers from their core duty of imparting education. Reliance is also placed on the letter dated 03.09.2012, and certain other grounds have been raised in support of the petitioners' claim.

4. The preparation and revision of electoral rolls is a statutory function under the Representation of the People Act, 1950, and Article 324 of the Constitution vests the superintendence, direction and control of elections in the Election Commission of India. Under Section 13CC of the 1950 Act, officers and staff of the State Government and local authorities employed in the preparation, revision and correction of electoral rolls are deemed to be on deputation to the Election Commission for that period. Further, Section 27 of the Right of Children to Free and Compulsory Education Act, 2009 expressly permits the deployment of teachers for election-related duties, and

BLO duties fall within this exception. The submission based on Article 21-A and the RTE Rules is, therefore, misconceived. In any event, the petitioners have not shown that their assignment as BLOs has prejudiced their teaching duties or the education of the children.

5. Having heard learned counsel for the petitioners and in view of the above, this Court finds no ground warranting interference in the exercise of its writ jurisdiction. The writ petition is accordingly **dismissed.**

**November 2, 2026**
Shafique

**(Vinod Diwakar,J.)**

Digitally signed by :-
SAFIKUR RAHAMAN
High Court of Judicature at Allahabad